

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 459 of 2020

In the matter of:

Promila Taneja

...Appellant.

Versus

Surendri Design Pvt. Ltd.

...Respondent.

Present:

For Appellant: Ms. Srishti Badhwar, Advocate.

For Respondent: Mr. Akshat Goel, Advocate.

ORDER
(Virtual Mode)

25.09.2020 The Learned Counsel for the Appellant states that the Arguing Counsel has suffered personal loss in family and today is not available to argue the Appeal.

The Learned Counsel for the Respondent submits that he has already filed Written-Submissions.

List the Appeal 'For Admission (After Notice)' hearing on **19th October, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

Basant B./md.